

**GOVERNMENT OF INDIA  
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
LOK SABHA**

UNSTARRED QUESTION NO:3681

ANSWERED ON:04.09.2012

SALE OF SUGARCANE JUICE

Jaiswal Shri Gorakh Prasad ;Vasava Shri Mansukhbhai D.

**Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:**

- (a) whether sale of sugarcane juice is banned during May/June every year in the markets;
- (b) if so, the reasons therefor?
- (c) the steps taken to make a separate provision for selling sugarcane juice on fruit stalls in order to promote sugarcane production; and
- (d) the outcome of the efforts made in this regard?

**Answer**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)& (b): No such ban has been imposed by the Central Government on sale of sugarcane juice. However, local authorities may impose a ban depending upon the situation prevailing in their respective areas, to check the spread of diseases, etc.;

(c) & (d): No such steps have been taken by the Central Government. However, such decisions are left to the commercial wisdom of the entrepreneurs.